GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION RAJYA SABHA

UNSTARRED QUESTION NO. 358

ANSWERED ON- 23/07/2025

COMPLIANCE OF ANTI-RAGGING RULES IN HEIS

358 # Smt. Phulo Devi Netam:

Will the Minister of EDUCATION be pleased to state:

- (a) whether anti-ragging rules are being followed in all the universities and Higher Education Institutions (HEIs);
- (b) whether UGC has conducted inspection of universities and HEIs, if so, the deficiencies found in them; and
- (c) whether it is a fact that UGC has included many Universities, including IIMs and IITs, in the list of defaulter educational institutions for not following anti-ragging rules, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUKANTA MAJUMDAR)

- (a): In pursuance to the Judgment of the Hon'ble Supreme Court of India dated 08.05.2009 in Civil Appeal No. 887/2009, the University Grants Commission (UGC) has framed "UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009," notified on 17th June 2009, which are in force. These regulations are to be followed mandatorily by all higher educational institutions.
- (b) & (c): The UGC ensures institutional adherence through standardized mechanisms, including:
 - Circulation of compliance questionnaires to institutions to be filled and submitted online;
 - Telephonic verification and follow-up calls to designated anti-ragging nodal officers;
 - Periodic email communications seeking clarifications or updates;
 - Review of institutional submissions on the official portal <u>www.antiragging.in</u>, including student affidavits, committee constitution, and contact information etc.

The University Grants Commission maintains an online list of Higher Education Institutions (HEIs) that have not fulfilled key compliance parameters under the UGC Anti-Ragging Regulations, 2009-such as non-submission of mandatory affidavits by students or absence of anti-ragging committee details. On 9th June, 2025, UGC has issued show-cause notices to those 89 institutions including some IITs and IIMs for non-submission of mandatory undertakings. Institutions are required to furnish updated compliance within a stipulated timeframe, thereby reinforcing procedural accountability and systemic deterrence in the interests of students. As on date, compliance report has been submitted by 49 institutions.
